



By e-mail

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-310/1993/4198/A**

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Smti Selina Begum,  
District & Sessions Judge,  
Kamrup, Amingaon.

Dated Guwahati the 7<sup>th</sup> August, 2019.

Sub: **Casual leave.**

Ref:- Your letter No. DJNB/5052/2019 dtd. 03.08.2019.

Madam,

With reference to the above, I am directed to inform you that, your prayer for restricted holiday on 13.08.2019 and casual leave on 14.08.2019 along with station leave permission w.e.f. the morning of 10.08.2019 till the morning of 16.08.2019, has been granted/rejected. The Addl. District & Sessions Judge, Kamrup, Amingaon and in her absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-310/1993/4199/A, dated 7.8.19**

Copy to:

- ✓ 1. The Systems Analyst, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

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